[Shri Pranab Kumar Mukherjee] this is a matter on which I am really rather scared...

DR. BHAI MAHAVIR: There are no two opinions on this.

SHRI SANKAR PRASAD MITRA (West Bengal): You may consider revision of procedure for admission to the Visitors' Gallery.

SHRI PRANAB KUMAR MUKHER\_
JEE: As far as the procedure is conrned, it is a set procedure and I
hink during the lunch-break, let the
leaders of various groups kindly come
to my room and we can discuss and
then decide what course of action we
should take. I agree with what Mr.
Banerjee said that there should be no
debate on this issue. Let the House
rise to the occasion and speak in one
voice only. It is my appeal and suggestion to the Members, and I join
the hon. Members who have expressed their views and concern on it.

MR. DEPUTY CHAIRMAN: I think the whole House has...

श्री जादीश प्रशाद माथुर: श्रीमन, मेरे साथ ग्रन्थाय होगा...

MR. DEPUTY CHAIRMAN:... expressed its concern. This incident is the most unfortunate and unprecedented, and I hope the suggestions made by the Leader of the House will be welcomed, and the matter will be taken into consideration; leaders of various parties will meet him and decide the modalities as to what should be done. I think we shall be having a report from the Watch ad Ward immediately available and then we shall consider it after lunch

सदन की कार्यवाही...

श्री जगदीश प्रसाद माथुर: श्रीमन, देखिए ग्राप ग्रन्याय कररहे है . . .

श्री उपसमापति: ...दोपहर 2 बजे तक के लिये स्थगित की जाती है। The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at one minute past two of the clock,

Mr. Deputy Chairman in the Chair.

MOTION RE. PUNISHMENT TO PERSONS WHO RAISED SLOGANS IN THE VISITORS' GALLERY

MR. DEPUTY CHAIRMAN: Now the Leader of the House to move the Motion

श्री जगदीश प्रसाद माणुर : (उत्तर प्रदेश) : श्रीमन, मेरा एक प्वाइंट है। इस से पहले कि मंत्री जी प्रस्ताव रखें मुझे ग्राप मौका दीजिये।

भी उपसभापति : म्राप छल्टी बात कर रहे हैं।

श्री जगवीश प्रसाद माथुर : भ्राप उचित बात नहीं कहने देते । जद वह रेजोल्यूशन लायेंगे उस के पहले मेरा. ग्रिधकार हैं कि मैं भ्रपनी बात कहूं।

भी उपसमापींत: उस का जिक नही होना चाहिये।

श्री जगदीश प्रसाद गाथुर: मेरा कहना यह है कि ...

MR. DEPUTY CHAIRMAN: I will allow you. Nothing is lost. Let us proceed with the business.

श्री जगदीश प्रसाद माथुर: उस के बाद मेरा प्रश्न श्रीर कार्लिंग श्रटेंशन एक ने साथ जुड़ जायेगा।

MR. DEPUTY CHAIRMAN: That will not be together. I assure you.

श्री जगदीस प्रसाद माधुर : तो मैं ग्राप की बात मानता हूं। THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): Sir, I beg to move the following Motion:

"That this House resolves that the persons calling themselves—

- 1. Rabinder
- 2. Prem
- 3. Rajpal
- 4. Absar Hussain
- 5. Pradeep
- 6. Mahinder
- 7. Anjay
- 8. Satish
- 9. Sushil
- 10. Sudhir
- 11. Swinder

who raised slogans in the Visitors' Gallery of the House at about 12.20 PM today, the 18th March, 1982, and whom the Watch and Ward officers took into custody have committed a grave offence and are guilty of grave contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 12 Noon on the 24th March, 1982, and detained in Tihar Jail, Delhi."

The question was proposed.

SHRI M KALYANASUNDARAM (Tamil Nadu): I want to know from the Leader of the House, who organised it, how did it happen, who are the Members who issued passes for these people? Can he enlighten the House as regards these matters? Who are the Members who issued passes? Did they offer any explanation for this? As a Chairman it is your duty to call the Members who have recommended passes for such persons and it is for them to behave. What have you to say? If I have committed a mistake it is a breach of privilege of this House committed by a Member of the House

DR. BHAI MAHAVIR (Madhya Pradesh): Sir I had the occasion to comment on the incident which took place in the Visitors' Gallery today and on my personal behalf as well as on behalf of the party to which I have the honour to belong I had said we do not approve of such a thing although we do feel that the subject which was agitating these young men is a very genuine one and the slogans that they were shouting did have a great amount of justification, but I had added that what is not justified, is the manner of expression of their sentiments which they had adopted. After that the Leader of House, summing up the thing, mentioned that the Member under whose signature the passes had been issued should express regret before the House and I spontaneously said that I agreed with him wholeheartedly in this matter I had no notion at that time and I stand here to admit that subsequently I was told by the Secretariat staff that some of the young men who had indulged in this incident had been issued passes on which my signatures were appended. Sir, I regret the manner in which the passes were issued, but I would like to say that I had no notion at all, absolutely, about what their intention was. People do come to us. Sometimes they come to us and say that they are students from here or outside wanting to witness the House. Only the other day some three or four people came from Agra and they said to me that they wanted to see that Parliament in session they wanted to see the Lok Sabha I said, I was not a person who could issue a pass for Lok Sabha. "All right", they said, "could you issue us a pass for Rajya Sabha?" Similarly, there have been others. Once some six persons contacted me and said that they were going back that evening, so I should oblige them. Well, Sir, when we sign a form like this we are accepting the responsibility for their conduct. (Interruptions). What is provoking Mr. Kalp Nath Rai? What are you inciting your members

[Dr. Bhai Mahavir]

to do? I am admitting that if there are people who have come to the visitors gallery on the basis of forms issued under my signature, it was inadvertent on my part, but the only explanation I can give is that when the people come to us there is no manner of knowing if they had any such thing in mind. If at all I had known, obviously I would have been the last person to encourage this or to permit them to use my signature for this purpose. Since the hon, Member here has raised the question, I found it necessary; otherwise, if the Resolution had been passed put to vote we would have supported them as we have already said, irrespective of the merits of the demands which those young people were raising So, in this matter, as I said, I do express my regret that my signature appeared on that But I would solemnly affirm that this thing was not known to me or to my other friend whose signature appeared on the forms of some of these people. But, in this matter I would reassert that our group with the small representation that we have in this House, our behaviour all along in this House is such that nobody has ever had an occasion to point an accusing finger against it. So, if something has happened it has been through inadvertance and that also because it is not possible to verify. We are coming into contact with thousands of people and when they come for a favour like this, it is not possible to go into the depth of their hearts and find out what exactly their intentions are. We do not approve of this incident and we heartily regret that something of this type should have happened which has besmirched the dignity of this House. Thank you

श्री कलराज मिश्र (एतर प्रदेश):
श्रीमन्, सम्माननीय डा॰ माई महावीर जी ने
जो बात सदन में रखी है, मैं समझता
हूं कि इसके पहले जिस प्रकार की घटना
हुई है उसकी सब ने भरसना की है।

मैं भी उसमें सहभागी हूं। संयोग से जो पासेज बने हैं वह मेरे हस्ताक्षर से भी बने । मैंने उसको देखा है श्रीर जिस प्रकार से लोगों ने दस्तखन करा कर यह किया है वह सामान्य--तौर पर अवसर लोग आते हैं. दर्शक वीर्घा में बैठ कर राज्य सभा की कार्यवाही को देखने की लोगो में सामान्य तौर पर उत्सुकता होती हैं। उसी प्रकार से हमगे भी दस्तखत किये थे हमें इस प्रकार की घटना इनके द्वारा घटित होगी, कल्पना माल तक भी नहीं थी। जैसा कि डाक्टर साहब ने हाउस के समक्ष यह विचार प्रकट किया हैं कि उन्होंने जो स्लोगन्स लगाये उनके ग्रांचित्य के बार में तो किसी को इंकार नहीं हो सकता, लेकिन उन्होंने जो माध्यम चुना यह माध्यम उचित नहीं था, वह फोरम उचित नहीं था। इसकी सब ने एक स्वर से भदर्सना की है । चुंकि इसमें हमारा नाम था, पासेज इश्यु किये गये थे ग्रौर उसमें एक व्यक्ति द्वारा दिये हुए पास से आए थे इसलिए में स्वीकार करता हूं कि हाउस के बीच में यह बात हुई है, उनकी इस प्रकार की मनीवृत्ति के बारे में कि वे इस प्रकार की घटना करेंगे, किचित जानकारी नहीं थी। इसलिए मै हाउस के सामने अपनी बात स्पष्ट रखना चाहता था ग्रौर वह मैंने रख दी है।

श्री सैयद रहमत श्रली (ग्रांध्र प्रदेश): जनाव, मैं एक अर्ज करना चाहता हूं। यह बड़े दुख के साथ कहना पड़ता है कि इस हाउस के दो मृश्रजिज मेम्बरों ने इस नाखुश वाकये पर सिर्फ रिग्नेट का इजहार किया है। सिर्फ अफफसोस का इजहार करने से इस हाउस की इज्जत और वकार को धक्का लगा है और उसको भृतिमन नहीं किया जा सकता है। मैं इन दोनो बुजुर्ग मैम्बरों से यह दखिस्त करना चाहता हूं कि वेइस हाउस में स्रनकन्डीशनल मांफी मांगे।

## +[شرى سهد رهمت على (أندهرا

پردیه): جناب میں ایک عرض کرنا چاهتا هوں – یہ بچے دکهه کے ساته کہنا پوتا هے که در معزز ممہروں نے اس نا خوشکوار مرقعہ پر صرف انسوس کی اظہار کرنے سے اس هاؤس کی عزت اور وقار کو دهکا لگا هے اور اس کو مقمم نہیں کیا جا سکتا ہے – میں ان دونوں بزرگ ممہروں سے یہ درخواست کرنا چاهتا هوں که وہ اس هاؤس میں انکنڈیشنل معانی مائیس ماؤس میں انکنڈیشنل معانی

MR. DEPUTY CHAIRMAN: There is no need for making speeches, I do not permit this. (Interruptions) Please don't express yourself.

SHRI RAJENDRA SINGH ISHWAR SINGH (Madhya Pradesh): But who are the Members who have got the passes issued?

MR. DEPUTY CHAIRMAN: You have heard some of the Members. They have said that they have got them issued.

SHRI R. RAMAKRISHNAN (Tamil Nadu): We want to support the Motion. We have the right to condemn the incident.

श्री शित्र चरद्र झा (बिहार): श्रीमन्, नेता के एलान गरने से पहले, जिनके नाम से इनके पास इश्राकिये गये थे, यह हमारे सदस्यों ने बता दिया है कि

उनको भी अफसोस है। जो घटना हई है, उस पर उनको अफसोस है । मेरा कहना यह है कि इस प्रकार की घटनायें भविष्य में नहीं यह हमारी कामना है। लेकिन मानलोजिए कि खदा-ना-खास्ता इस तरह की बात होता है तो हमारे नेता यहां आएं और तरन्त मेम्बरों का नाम बतायें इसके पहले सब लोडरो की बैठक बलाकर म्रापस में बैठकर निर्णय कर लें तो अच्छा रहेगा। वहां पर कहा जा सकता है कि श्रापकी तरफ से लोग आए हैं। उसके बाद सदन में बात त्रावें। इस ठरह से सदन में जाहिर करना, यह मैं नहीं समझता कि हमारी डिगनिटी के ग्रन्कुल इन लोगों नेखदही कहा हैता बात खत्म होने जा रही है, लेकिन भविष्य में ऐसा रहे कि पहले ग्रापस में नेता लोग बात करलें।

श्री उपसमापति : इस सदन में हमने कहा, उन्होंने कहा कि सब लोग वहां जायं श्रीर बैठकर बात करें। मेरा ख्याल है कि काफ, लोग वहां थे। श्राप नहीं गर्य होगें, श्रापके नेता नहीं रहे होंगे। लेकिन जो लोग यहां अवेलेबल थे सब गये, सदन में इसकी घोषणा हर्ड थो और उसके फलस्वरूप प्रस्ताव सब की सहमति से जहां तक मुझे बताया गया है कि बिना बहस इस प्रस्ताव को पारित जायेगा । श्री कल्याणस्नदरम जी मे बात प्रछी कि किन मैम्बरों ने दस्तखत किये। जो दो म(ननीय उपस्थित थे, जिन्होने दस्तखत किये थे उन्होंने ग्रापके सामने ग्रपनी बात रखी। बाकी उसमें कुछ भीर माननीय सदस्यों के दस्तखत है, मैं उनके नाम बता देता हं कि किसके दस्तखत

<sup>†[ ]</sup> Translation in Arabic script,

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SHRI R. RAMAKRISHNAN. While supporting the Motion moved by the Leader of the House.

DEPUTY CHAIRMAN. No. please... (Interruptions)...

SHRI R. RAMAKRISHNAN. We have got a right to be heard.

MR DEPUTY CHAIRMAN: I cannot stop anybody.

SHRI R RAMAKRISHNAN: like that Our party did not speak in the morning. We kept quiet because you wanted to adjourn the House.

MR DEPUTY CHAIRMAN: You support it.

SHRI R. RAMAKRISHNAN. We want to condemn Silence cannot be taken as support. Some péople are quiet all the time. How can you take them for granted? It is not a good attitude Because most of the time we are quiet, you take us for grantedwhich we will never tolerate. But now. Sir, this is a very serious matter...

MR DEPUTY CHAIRMAN: Ramakrishnan, I object to this thing really. It was announced in the House I think you might have been there.

SHRI R. RAMAKRISHNAN: I came there also

MR. DEPUTY CHAIRMAN: Your consent is not presumed. I don't take anything for granted...

## (Interruptions)

SHRI R RAMAKRISHNAN. The motion is before the House. Two Members have expressed regret I want to say something

MR. DEPUTY CHAIRMAN: They have expressed regret for signing for the visitor's card. I did not allow anybody to speak.

SHRI R. RAMAKRISHNAN. qualified regret was to be expressed. It is not enough to say that somebody came to me and I didn't know. I don't blame them, their bona fides or anything like that. But we, as hon. Members of this House should take great care before we sign for some people so that incidents of this nature which will spoil the dignity of the House should not occur. This is my only plea. I support the motion of the Leader of the House

SHRI M. KALYANASUNDARAM: One submission. Sir The resolution will have to be put to vote...

## (Interruptions)

SHRI PRANAB KUMAR MUKHER-JEE: Sir, I have an amendment In fact, I mentioned eleven names but actually the names are fourteen. Therefore, I am reading three additional names: Karan Singh Tanwar, Bharat Deep and Harjeet Therefore, these three names should be taken together with the eleven names which I have already mentioned. These are the fourteen persons concerned

SHRI M. KALYANASUNDARAM: Sir, the motion must be unanimously approved. That was the understand -ing and I hope it will be unanimously carried. At the same time, I am very sorry that we have to punish these youngmen for their behaviour. Their demand may be right. If the same people had agitated outside and even thought of picketting Parliament we would have supported their demand, but the course they have adopted is wrong At the same time I would appeal to the Government to go deeply into the matter and set right the cause which gave rise to this agitation.

MR. DEPUTY CHAIRMAN: I will let the House know the names of the Members who signed because there are some more signatures on the paper I am sorry the office did not

prepare the names: I really don't like that. They should have prepared a list of all the names of those who had signed the papers...(Interruptions)...There are some more persons and I will let you know it later on. ...(Interruptions)...The names are not legible I will have to take them from the division numbers. That will require some time. Now the names have been read.

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SHRI HAREKRUSHNA MALLICK (Orissa): We want to know all the names.

MR. DEPUTY CHAIRMAN. I will tell you I have just told you that the names are not available. I have to got them tallied with the division numbers. The office should have been ready with them, but I am sorry

SHRI M. KALYANASUNDARAM: After ascertaining the actual list of the persons because we are condemning those persons by name.

SHRI PRANAB KUMAR MUKHER-JEE: Just one minute. I would like to clarify the position. There are two aspects. One aspect is that some Members introduced the visitors to the gallery. With that we can deal ourselves. It is a matter among the Members, ourselves Dr. Mahavir and hon. Mishraji voluntarily came forward and expressed their regrets. So, this is a matter within ourselves, so far as the Members of the House are concerned. But there is another operative part which I mentioned in the motion it-Therefore these two things should be delinked. As to the other Members who introduced, as the office is not in a position to identify the Members simply because the signature is not legible, it will have to be tallied with the division numbers. Therefore, they can do it tomorrow or sometime in the latter part of the day. But this thing should not be held up.

SHRI M. KALYANASUNDARAM: Is the list of accused complete? (Interruptions)

SHRI HAREKRUSHNA MALLICK: Sir, I rise on a submission. Our office cannot be so incompetent as not to tell us...

MR. DEPUTY CHAIRMAN: Some more Division Nos. are there perhaps.

श्रा शिव चन्द्र झा : मेश एक सबिमणन है। इनकी सजा कम कर दी जाए। 24 घंटे रहने दीजिये नौजवान लोग है।

SHRI PRANAB KUMAR MUKHER-JEE: Here I would like to request the hon. Members one thing Their Leaders were present in my room. It was our unanimous view that we should not have any debate on it. Therefore, let us agree to it and I would request Shri Shiva Chandra Jha not to insist on any amendment.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Because we were all there in the chamber of the Leader of the House and there we discussed it and all of unanimously agreed that such a motion should come up now it will not be proper for us to discuss the details of the motion which we want to adopt So far as the MPs are concerned, the matter can be taken up later. It is a very correct motion. I support the motion moved by the Leader of the House.

DR BHAI MAHAVIR: Sir, unfortunately, I had expected that the motion would be enough and it would be passed without much discussion, but since on one point or the other some discussion has started now, I be permitted to submit one thing, that I also have a feeling that the offence committed should not call for this severe punishment. But if our friends have agreed about it, it is all right There have been occasions, Kalp Nath Raiji, when certain things happened in the other House and I suppose here also, but at no time was the penalty so severe. Mostly it is for

Dr. Bhai Mahabir

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the day's duration; they were detained and afterwards they were let off, But this is not the thing. I think the young people who came forward did for a public cause and I would submit, Sir, that the Government has to apply its mind to see that this thing does not keep on worrying the people, the citizens of the country, that the Government is not interested in holding elections where the party in power fears a defeat.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Mr. Deputy Chairman, this is too much. This is not the occasion to talk like this.

DR. BHAI MAHAVIR: It is not an occasion certainly, but since some discussion has started. I am only putting the record straight, that when I regretted, I did not mean that I did not wholeheartedly support all the sentiments that the young people have. That is something apart. But if the hon. House thinks that there is agreement about seven days' penalty well, it is quite all right. The House can reconsider if it feels like that later on, but let it be passed; there is no objection to that.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that the persons calling themselves;

- (1) Rabinder
- (2) Prem
- (3) Rajpal
- (4) Absar Hussain
- (5) Pradeep
- (6) Mahinder
- (7) Anjay
- (8) Satish
- (9) Sushil (10) Sudhir
- (11) Swinder
- (12) Karan Singh Tanwar
- (13) Bharat Deep
- (14) Harjeet Singh

who raised slogans in the Visitors' Gallery of the House at about 12.20 P.M. today, the 18th March, 1982 and whom the Watch and Ward Officer took into custody, have committed a grave offence and are guilty of gross contempt of this House.

That this House further resolves that they be sentenced to simple imprisonment till 12 Noon on the 24th March, 1982 and detained in Tihar Jail, Delhi"

The motion was adopted.

श्री जनवीश प्रसाद माथुर : मुझे खेद है कि मुझे बाद में मौका दिया है, पहले दिया जाता तो ज्यादा उचित होता । जी सदन में हमा है उससे मैं सहमत हूं जो कुछ प्रस्ताव रखा गया है उससे भेरो सहमति पहले थी बिल्कुल ठीक है। जो कुछ गेलेरी में हुन्ना है उससे कोई सहमत नहीं हो सकता है। यह भी ठी क है लेकिन मुझे खेद इस बात का है बहरें जो उधर दो बैठी हुई है श्रीमती मीनिका दास दूसरी श्रोमती उषा मल्होता वे भी भेरे ऊपर नाराज हो गई गोया मै उन हमला करवा रहा हूं किसी से। तो ठीक है जब दो ग्रन्छं -भली महिलये बोलतो हैं तो कभी कभी ग्रच्छा लाभी लगता है। उसके साथ ही साहब भी बिगड़ गये । जैन माहव ने\* कहा. . . (ब्यवधान)

SHRI HAREKRUSHNA MALLICK:

... "They are obstructing the House."

श्री जगदीश प्रसाद माथुर : उन्होंने मुझे \* कहा । श्रब वे मुझे श्रपनी विरादरी में शामिल करना चाहते हैं तो मुझे कोई एतराज नहीं है । लेकिन

<sup>\*</sup>Expunged as ordered by the Chair.

मै यह बहुना चाहता ह कि जिस गम्भोरता के विषय पर हम लोगों ने विचार किया उसी गम्मीरता मे वे कहती ती बहुत अच्छा लगता । अब मुझे कह कर प्रदने साथ मिलाया है, मुझे अफसोस इस बात का है । मुझे प्राप्त 📆 🕏 नहीं कहना है।

SHRI HAREKRUSHNA MALLICK: I want the names here right now.

डाः रफीन जनरीया (महाराष्ट्र) : मायुर साहब ने जो कहा. . . (व्यवधान)

SHRI M. KALYANASUNDARAM: Now kindly examine the record and expunge if anything is unparliamentary.

MR. DEPUTY CHAIRMAN: All right I will look into it.

्र **डा**० र**फीक जकारीया :** यह क्या एक्सप्लेनेकन माथुर साह्ब ने दिया,\* के बारे में डिनाऊंस किया है, वे कहते हैं कि उन्होंने मुझे अपनी बिरादरी में शामिल कर लिया (ज्यवधान)

- श्री जगदीश प्रसाद मायुर : ग्राप नहते एक्सपंज कर दो तो मैं मान लेता ≀ ः

DR RAFIQ ZAKARIA (Maharashtra): This is in practice. (Interruptions)

श्री जनवीश प्रसाद माथुर: जकरीया साहब ग्राप तो हमारी जात में मृत शामिल हों।

डाः रफीक जकरीया : काम पराने हैं हमें शामित कर लिया (श्ववधान)

श्री उपसमापति : ठाक है, हा गया बैठिये ।

SHRI M. KANLYANASUNDARAM (Tamil Nadu): Unparliamentary expressions should be expunged

MR. DEPUTY CHAIRMAN: I will look into the records of both the sides, and I will do it (Interruptions)

## CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

resignation by Senior Doctors of AIISM

Situation arising out of the reported offer of resignations by senior doctors of the All India Institute of Medical Sciences, New Delhi

श्री जनवीश प्रसाद माथुर प्रदेश): श्रीमन्, एक गम्भीर विषय पर हम लोग चर्चा करना चाहते थे लेकिन इस बीच एक अवांछनीय घटना हो गयी मैं समझता हं कि मैंने बात यह कही थी मैं मंत्री महोदय को बधाई देता हं कि उन्होंने जरा देर में ही कहा लेकिन हमारे डाक्टरों की प्रशंमा की, उनकी पीठ थपथपायी। यह दुर्भाग्य है कि हम लोग इस विषय में ऐसे अड़े हैं। एक तरफ हमारे महयोगी ने कुछ कह दिया और उसके प्रतिक्रिया स्वरुप हमारे देश के ऐसे डाक्टरों ने जो बड़े योग्य है, विद्वान है श्रीर हमारे देश के गौरव के प्रतीक हैं उनको त्यागपत्र देने की मजबूरी आ गयी इनमें से कुछ दो चार ल:गां को मैं व्यक्तिगत रूप से जानता हूं डाक्टर गोपीनाथ जी है, डाक्टर वेणु गोपाल है या ग्रीर दूसरे मेरे साथी है यद्यपि उनका इस मामले में कोई विशेष संबंध नहीं है। डाक्टर राजेंद्र प्रसाद ग्राप्थिल्मिक सेंटर के डाक्टर मदन मोहन है ये वे लोग है जिन्होंने ग्रपन कर्तव्यों सं, निष्ठा से देश के स्वाभिमान और गौरव को बढ़ाया है। ग्रब यह घटना क्यों हुई, इसका विवेचन करना विशेष फायदेमंद नहीं होगा । मैं मंत्री महोदय के साथ ग्रपनी ग्रावाज मिलाना चाहता हूं कि ये दोनों डाक्टर ग्रपना त्याग पत्न वापस ले लें उन्होंने जो इरादा त्याग पत्न देने का दिखाया है उसे नापस ले लें। ग्रब या तो मेरी जानकारी गलत होगी ग्रथवा मंत्री महोदय भूल गये कि एक श्रीर डाक्टर है, डाक्टर ग्राई एम राव, इन्होंने भी शायद मेरी जानकारी के ग्रनुसार त्याग पत्र दिया है या देने की इच्छा प्रकट की है। यही बात उनके साथ भी

<sup>\*</sup>Expunged as ordered by the Chair.